

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**

Petition No.20/2007

In the matter of

Approval of provisional transmission tariff for system strengthening scheme in Northern Region (formerly part of Tala Supplementary Scheme) for the block 2004-09.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
8. Power Development Department, Govt. of J&K, Jammu
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Delhi Transco Ltd, New Delhi
11. Chief Engineer, Chandigarh Administration, Chandigarh
12. Uttranchal Power Corporation Ltd, Dehradun
13. North Central Railway, Allahabad

.....Respondents

The following were present:

1. Shri U.K. Tyagi, PGCIL
2. Shri M.M.Mondal, PGCIL
3. Shri C.Kannan, PGCIL
4. Shri Prashant Sharma, PGCIL

**ORDER
(DATE OF HEARING: 15.3.2007)**

The application is made for approval of provisional transmission charges for the transmission assets forming part of the system strengthening scheme (the transmission scheme) in Northern Region as given below:

S.No.	Name of assets
1.	400 kV S/C Jalandhar-Amritsar transmission line along with associated bays at Amritsar and Jalandhar, ICT-I along with associated bays at Amritsar sub-station and 220 kV Verpal feeder bays I&II at Amritsar sub-station
2.	315 MVA 400 kV/220 kV ICT-II at Gorakhpur sub-station along with associated bays (including 2 nos. 220 kV transmission line bays)
3.	LILO of Bawana-Bhiwani transmission line along with associated bays at Bahadurgarh, 315 MVA ICT-I along with associated bays at Bahadurgarh sub-station and 220 kV Nuna Majra Feeder bays at Bahadurgarh sub-station

2. The administrative approval and expenditure sanction for the transmission scheme was accorded by the Board of Directors of the petitioner company vide its Memorandum dated 25.2.2003 at an estimated cost of Rs. 14329 lakh, which included IDC of Rs.1761 lakh. The actual dates of commercial operation of the transmission assets covered in the present petition are as under:

S. No	Name of assets	Date of commercial operation
1.	400 kV S/C Jalandhar-Amritsar transmission line along with associated bays at Amritsar and Jalandhar, ICT-I along with associated bays at Amritsar sub-station and 220 kV Verpal feeder bays I&II at Amritsar sub-station	1.5.2006
2.	315 MVA 400 kV/220 kV ICT-II at Gorakhpur sub-station along with associated bays (including 2 nos. 220 kV transmission line bays)	1.8.2006
3.	LILO of Bawana-Bhiwani transmission line along with associated bays at Bahadurgarh, 315 MVA ICT-I along with associated bays at Bahadurgarh sub-station and 220 kV Nuna Majra Feeder bays at Bahadurgarh sub-station	1.11.2006

3. As per the investment approval, the scheme was to be completed by September 2006. The petitioner has explained that the construction of Jalandhar-Amritsar transmission line was preponed as agreed to by the respondents. The petitioner has further explained that LILO of Bawana-Bhiwani transmission line was delayed by 4 months because of a case filed before the Hon`ble Supreme Court, which was disposed on 14.7.2006. At this stage, we are considering the provisional tariff for the transmission assets. Therefore, the grounds for delay will be considered by the Commission at the time of approval of final tariff.

4. The details of apportioned approved cost and estimated completion cost, etc. of the transmission assets submitted by the petitioner are as under:

(Rs. in lakh)

S. No.	Name of assets	Apportioned approved cost	Cost on the date of commercial operation	Balance Estimated expenditure	Total
1.	400 kV S/C Jalandhar-Amritsar transmission line along with associated bays at Amritsar and Jalandhar, ICT-I along with associated bays at Amritsar sub-station and 220 kV Verpal feeder bays I&II at Amritsar sub-station	7538	6969.57	1144.78	8114.35
2.	315 MVA 400 kV/220 kV ICT-II at Gorakhpur sub-station along with associated bays (including 2 nos. 220 kV transmission line bays)	1431	1049.53	115.60	1165.13
3.	LILO of Bawana-Bhiwani transmission line along with associated bays at Bahadurgarh, 315 MVA ICT-I along with associated bays at Bahadurgarh sub-station and 220 kV Nuna Majra Feeder bays at Bahadurgarh sub-station	5360	5002.14	743.93	5746.07

5. The annual transmission charges claimed by the petitioner for the transmission assets are given hereunder:

(Rs. in lakh)

S. No.	Name of assets	2006-07 (Pro rata)	2007-08	2008-09
1.	400 kV S/C Jalandhar-Amritsar transmission line along with associated bays at Amritsar and Jalandhar, ICT-I along with associated bays at Amritsar sub-station and 220 kV Verpal feeder bays I&II at Amritsar sub-station	1024.31	1119.26	1110.54
2.	315 MVA 400 kV/220 kV ICT-II at Gorakhpur sub-station along with associated bays (including 2 nos. 220 kV transmission line bays)	179.39	271.48	273.63
3.	LILO of Bawana-Bhiwani transmission line along with associated bays at Bahadurgarh, 315 MVA ICT-I along with associated bays at Bahadurgarh sub-station and 220 kV Nuna Majra Feeder bays at Bahadurgarh sub-station	365.92	876.35	871.13

6. The petitioner has claimed provisional transmission charges based on the capital cost as on the date of commercial operation of the respective asset. No reply has filed by the respondents.

7. We allow the annual transmission charges for the transmission assets, on provisional basis from the date of commercial operation of the respective asset, as given in the table hereunder, subject to adjustment after determination of final tariff:

S. No	Name of assets	Annual transmission charges (Rs. in lakh)
1.	400 kV S/C Jalandhar-Amritsar transmission line along with associated bays at Amritsar and Jalandhar, ICT-I along with associated bays at Amritsar sub-station and 220 kV Verpal feeder bays I&II at Amritsar sub-station	1061.56
2.	315 MVA 400 kV/220 kV ICT-II at Gorakhpur sub-station along with associated bays (including 2 nos. 220 kV transmission line bays)	255.63
3.	LILO of Bawana-Bhiwani transmission line along with associated bays at Bahadurgarh, 315 MVA ICT-I along with associated bays at Bahadurgarh sub-station and 220 kV Nuna Majra Feeder bays at Bahadurgarh sub-station	834.30

8. The provisional transmission charges allowed are 95% of the transmission charges claimed by the petitioner.

9. The transmission charges shall be shared by the respondents in accordance with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004.

10. The petitioner has sought reimbursement of filing fee of Rs. one lakh paid. A final view on reimbursement of filing fee is yet to be taken by the Commission for which views of the stakeholder have been called for. The view taken on consideration of the comments received shall apply in the present case as regards reimbursement of filing fee.

11. With the above, the present petition stands disposed of. The petitioner shall file the fresh petition for approval of final tariff in accordance with the Commission's regulations on the subject latest by 31.10.2007.

12. The petitioner is also directed to file the following information/clarifications at the time of filing of the petition for approval of final tariff, namely:-

- (a) Reasons for cost overrun;
- (b) Certificate of revised cost estimates;
- (C) Documents in support of loan allocation; and
- (d) A certificate, duly signed by the Auditors, certifying the loan details (including Bond XIX and XXI) duly reconciled with audited accounts for the year 2006-07.

Sd-/

(BHANU BHUSHAN)
MEMBER

sd-/

(ASHOK BASU)
CHAIRPERSON

New Delhi dated the 15th March 2007